

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 67/SM/2013**

**Coram:**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**
- 3. Shri V.S.Verma, Member**
- 4. Shri M Deena Dayalan, Member**

**Date of Order: 22.4.2013**

**IN THE MATTER OF**

Determination of Fee and Charges payable under Regulation 11 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

**AND**

**IN THE MATTER OF**

Extension of validity of the Commission's order dated 21.9.2010 in Petition No. 230/2010.

**ORDER**

Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (herein after referred to as 'REC Regulations') were notified in the Government of India, Extraordinary (Part-III, Section-IV, No. 26) on 18.1.2010.

2. The Commission vide order dated 29.1.2010 has designated National Load Despatch Centre (NLDC) to undertake functions of the Central Agency under the REC Regulations.

3. Regulation 11 of the REC Regulations empowers the Commission to determine by order, based on the proposal in this regard from the Central Agency, the fees and charges payable by the Eligible Entities for participation in the scheme for, registration, issuance of certificates, and other matters connected therewith. Regulation 11 (1) and (2) of the REC Regulations is extracted as under:

**11. Fees and Charges:**

(1) The Commission may from time to time, based on the proposal in this regard from the Central Agency, determine, or order, the fees and charges payable by the eligible entities for participation in the scheme for registration, eligibility of certificates, issuance of certificates and other matters connected therewith.

(2) The fees and charges payable under these regulations may include one-time registration fee and charges, annual fee and charges, the transaction fee and charges for issue of certificate and charges for dealing in the certificate in accordance with these regulations, as the Commission may consider appropriate."

4. In accordance with the REC Regulations, the Commission vide its suo motu order dated 21.9.2010 in Petition No. 230/2010 had determined fees and charges to be charged by the Central Agency for registration and issuance of certificate as under:

**FEES AND CHARGES FOR REGISTRATION**

<b>Particulars</b>	<b>Amount in ₹</b>
Processing Fees (One Time)	1,000
Registration Charges (One Time upon Registration)	5,000
Annual Charges	1,000
Revalidation Charges at the end of 5 years	5,000

**FEES FOR ISSUANCE OF REC TO THE ELIGIBLE ENTITY**

<b>Particulars</b>	<b>Amount in ₹</b>
Fees per certificate	10

4. The above approved fees and charges are valid till the 31.3.2013.

5. Regulation 11 (3) of the REC Regulations provides as under:

*“(3) The fees and charges paid by the eligible entities shall be collected by the Central Agency and utilised for the purpose of meeting the cost and expense towards the remuneration payable to the compliance auditors, the officers, employees, consultants and representatives engaged to perform the functions under these regulations.”*

6. Before starting the process of determination of fees and charges to be levied by the Central Agency in respect of RECs for the next three years, there is a requirement to review the fees and charges collected and the expenses incurred in providing services by the Central Agency during the last three years. The Commission intends to carry out the exercise after scrutiny of the Audited REC Accounts of Central Agency for the years 2010-11, 2011-12 and 2012-13. Accordingly, Central Agency is directed to furnish the detailed proposal for fees and charges accompanied by audited accounts for the years 2010-11, 2011-12 and 2012-13 on or before 31.5.2013.

7. Pending determination of the fees and charges, the fees and charges approved vide order dated 21.9.2010 in Petition No. 230/2010 (suo motu) shall remain in force till 30.9.2013.

Sd/-	sd/-	sd/-	sd/-
<b>[M. DEENA DAYALAN]</b> <b>MEMBER</b>	<b>[V.S.VERMA]</b> <b>MEMBER</b>	<b>[S. JAYARAMAN]</b> <b>MEMBER</b>	<b>[Dr. PRAMOD DEO]</b> <b>CHAIRPERSON</b>